

SWASTHYA AUR PARIVAR NIYOJAN MANTRI be pleased to state :

(a) whether Government are considering to sanction six Ayurvedic Research Units in Kerala;

(b) if so, the details thereof;

(c) when the decision is likely to be taken; and

(d) if the reply to part (a) above be in the negative, the reason therefor ?

NIRMAN AUR AWAS TATHA SWASTHYA AUR PARIVAR NIYOJAN MANTRI (SHRI UMA SHANKAR DIKSHIT) : (a) to (d). Eleven Ayurvedic Research Units are already functioning in the various institutions of Kerala under the Central Council for Research in Indian Medicine and Homoeopathy.

Since a number of research units are already functioning in Kerala, only two additional research units are proposed to be established, viz., a Mobile Clinical Research Unit and an Extraction Supply Unit.

Possession of Pakistan Deputy High Commission Premises in Calcutta

*25. SHRI R. KADANAPALLI : Will the VIDESH MANTRI be pleased to state :

(a) whether Government of Pakistan has requested the Indian Government to help them in the matter of possession of Pakistan Deputy High Commission Premises in Calcutta; and

(b) if so, the decision taken by Government in this regard ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The Pakistan Government has been informed that the occupation of the building is an internal affair of the Pakistan Government, in which the Government of India cannot interfere and that the matter can be sor-

ted out by the Pakistan High Commission by negotiation or if necessary by initiating appropriate legal proceedings.

Proposals to U. Thant re : situation in Bangla Desh

*26. SHRI CHANDRAPPAN : SHRI BIBHUTI MISHRA :

Will the VIDESH MANTRI be pleased to state :

(a) whether India is in touch with U. Thant regarding the serious situation in Bangla Desh;

(b) whether Government of India made any concrete proposals regarding the problem of "Bangla Desh"; and

(c) if so, the details thereof ?

VIDESH MANTRI (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The following are the details of the concrete proposals made by the Government of India regarding the problem of Bangla Desh :—

(i) The Pakistan Government should be asked to restore the fundamental political and human rights to the people of East Bengal according to the norms set out in the U. N. Charter and various declarations and covenants on human rights to which the Government of Pakistan is committed.

(ii) The international community should come to the assistance of the large number of refugees from East Bengal through national and international relief organisations.

(iii) The Government of Pakistan should be persuaded to normalise the situation in East Bengal to enable the people of East Bengal to return to a normal life in a just economic and political order.